

the Central Assistance. The States not classified as Special category States are governed by the modified Gadgil Formula as under:—

- (i) 60 per cent on the basis of population
- (ii) 20 per cent on the basis of per capita income only to the States having per capita income below the national average;
- (iii) 10 per cent on the basis of tax effort;
- (iv) 10 per cent on the basis of Special problems of States.

It may also be mentioned that the Central Assistance of Rs. 1600 crores has been allocated to non-Special Category States on the basis of Income Adjusted Total Population formula. Besides an amount of Rs. 1355 crores have been allocated for Hill and Tribal areas and North Eastern Council Plans and Rs. 1450 crores for externally aided projects.

(b) Information was laid on the Table of the House on 24-11-80 in fulfilment of an assurance given for Lok Sabha Unstarred Question No. 6968 dated 6-8-80.

(c) Yes, Sir. The expenditure incurred in the districts of Leh and Kargil is assisted by the Central Government in the form of 90 per cent grant and 10 per cent loans. In view of this, all expenditure exclusively benefiting the districts of Leh and Kargil has to be reflected in the District Plan.

(d) The State Government has been approached to indicate yearwise break-up of budget allocation for Leh and Kargil districts for 1979-80, 1980-81 and 1981-82 showing allocations made for Power projects separately.

Accepted Principle of Schemes of J.C.M. for Central Government Employees

5192. SHRI KRISHNA CHANDRA HALDER: Will the Minister

of HOME AFFAIRS be pleased to state:

(a) whether as per accepted principle and spirit of scheme of the Joint Consultative Machinery for Central Government employees stipulates the presence of the Leader of the staff side in the main office where the Chairman of the Official side also sits;

(b) if not, the correct position as per the scheme of Joint Consultative Machinery in this respect; and

(c) the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) No, Sir.

(b) and (c). The Scheme of Joint Consultative Machinery has been formulated for consultation and negotiation on staff problems, which has no particular relevance to the presence of the staff side Leader in the main office of the Chairman of the Joint Council.

Malpractices by M/s. Ansal Properties and Industrial Private Ltd., Delhi

5193. SHRI N. SOUNDARAJAN: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that M/s. Ansal Properties and Industries Pvt. Ltd., Delhi is giving Indian money as cheque to its employees working in Iraq;

(b) if so, what steps Government of India propose to take to prevent the act; and

(c) what penal action Government of India are going to take against that company?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR

(SHRIMATI RAM DULARI SINHA): (a) to (c). The information is being collected and will be laid on the table of the House as soon as it is available.

Inspection of Roro Asbestos Mines by Mr. R. J. Hamilton

5194. SHRI INDRAJIT GUPTA: Will the Minister of LABOUR be pleased to state:

(a) whether the Roro Asbestos Mines near Chaibasa, Singhbhum district of Bihar, was inspected on 28 November, 1978 by Mr. R. J. Hamilton, a dust control expert from International Labour Organisation;

(b) if so, whether he confirmed the wide spread prevalence of Asbestos is a fatal occupational disease affecting the lungs;

(c) whether any health safety and prevention measures have been introduced and if so, what;

(d) whether any action has been taken to compel the Birla management of the mines to take adequate measures for the protection of the workers many of whom have died from Asbestos is infection; and

(e) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) Mr. Robert J. Hamilton, consultant in dust evaluation and control deputed by the International Labour Organisation under the International Programme for the Improvement of Working Conditions and Environment (PIACT) visited Roro Mines to study the problem of dust evaluation and control in mines.

(b) No, Sir. The problem of asbestosis was not studied by him.

(c) to (e). The recommendations of the Consultant on dust evaluation and control have been sent to the mine managements including the management of Roro Asbestos mines for compliance.

अण्डमान और निकोबार द्वीप समूह का पुनः नामकरण

5195. श्री प्रारखण्डे राव : क्या गृहमंत्री यह बताने की कृपा करेंगे कि नेताजी सुभाष चन्द्र बोस की भावनाओं की मूर्त रूप देने की दृष्टि से अंडमान और निकोबार द्वीप समूह का नाम बदल कर "स्वराज" और शहीद रखने की दिशा में क्या प्रगति हुई है?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मल्हाना) : अण्डमान व निकोबार द्वीप समूह का नाम "शहीद और स्वतन्त्र द्वीप" रखने के लिए श्री समर गृह द्वारा 24 फरवरी, 1978 को एक नैर-सरकारी विधेयक रखा गया था। सदन को यह प्राथवास्तन दिये जाने पर कि अण्डमान व निकोबार द्वीप समूह के लिए गृह मंत्री की सलाहकार समिति क समझ यह प्रस्ताव रखा जायेगा, जिसमें श्री गृह को भी उस समिति के समझ अपने विचार प्रस्तुत करने के लिए आमंत्रित किया जायेगा, विधेयक वापस ले लिया गया। परन्तु श्री गृह 20 जनवरी, 1979 को हुई इस सलाहकार समिति की बैठक में उपस्थित न हो सके। अतः यह प्रस्ताव 20 दिसम्बर, 1980 को सलाहकार समिति की बैठक में रखा गया और समिति द्वीप समूह का नाम बदलने के पक्ष में नहीं थी।

Request for Additional Regional Cement Control Office, Hydenabad

5196. SHRI P. RAJAGOPAL NAIDU: Will the Minister of INDUSTRY be pleased to state:

(a) whether Andhra Pradesh Government requested to offer an additional regional cement control office at Hyderabad; and